

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 50457/2018

[Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-368-17-18 dated 24.10.2017 passed by the Commissioner (Appeals), GST, Customs & Central Excise, Bhopal, Madhya Pradesh]

DAMOH CABLE NETWORKS

(Prop Shri Aslam Khan) Civil Ward No. 4
Behind Nav Jagriti School
Damoh, Madhya Pradesh

Appellant

Vs.

**COMMISSIONER OF CENTRAL GOODS
AND SERVICE TAX, EXCISE AND
CUSTOMS, BHOPAL**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri S K Meena, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing/ Decision: **07/07/2023**

FINAL ORDER No. 50901 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**